

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

**Company Petition/51/2021
AND
IA (CA) 130/2023 in Company Petition/51/2021
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

K.Mamatha & Another

...Petitioner

AND

Sigma Online Ltd & 3 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Company Petition/51/2021

Learned counsel Ms Nishitha for petitioner present through Video Conference.

Learned PCS Ms Devangi, for respondent present through Video Conference.

It is found from the record that submissions on behalf of the company petitioner completed on 04.04.2024 for hearing along with IA No 130/2023 and coming up for respondent submissions. Till date the respondent has not made submissions in the company petition. However, at request matter adjourned to 31.05.2024 as a last chance for making submissions in the company petition in default opportunity stands closed.

IA (CA) 130/2023

This application is once again heard both sides. Written submissions by applicant already filed. Written submissions of respondent not filed. At request of learned counsel for the respondent for filing written submissions one week time granted.

For orders on 31.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)